

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	TAURUS HIDES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	19-November-2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	073595
5.	Address of the registered office and principal office (if any) of corporate debtor	No.808 /4B, Old Thiruthani Road, Vannivedu Village Walajapet Vellore TN 632513 IN
6.	Insolvency commencement date in respect of corporate debtor	20-January-2020
7.	Estimated date of closure of insolvency resolution process	18-July-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	M.Raguram IBBI/IPA-003/IP-N00072/2017-18/10582
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-9, Abhinayam 1, Sakthi Nagar 2 nd Avenue, Nolambur, Chennai 600095 adiyensaranagathi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-9, Abhinayam 1, Sakthi Nagar 2 nd Avenue, Nolambur, Chennai 600095 adiyensaranagathi@gmail.com
11.	Last date for submission of claims	03-Feb-2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.Not applicable 2.Not applicable 3.Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: Not applicable Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **TAURUS HIDES PRIVATE LIMITED** on 20-January-2020.

The creditors of **TAURUS HIDES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 3-Feb-2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

M.Raguram
Name and Signature of Interim
Resolution Professional :

Date and Place: 22-Jan-2020, Chennai